

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 20

IA 1337/2024 IA 1563/2024 In C.P. (IB)/690(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s**
PARENTERAL DRUGS INDIA LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 1337/2024

1. Mr. Rohit Gupta, Advocate appeared for the RP.
2. Mr. Ashish O. Lalpuria, CS a/w Ms. Suman Ramkumar Dhamecha, CS appeared for the Respondent no. 1.
3. Learned Counsel for the Respondent no.1 seeks some time as the copy of the rejoinder was handed over to them in Court today.
4. He is directed to provide details provided at page no. 21 along with SAP login.
5. Respondent no. 2 & 3 may note that in case they fail to appear on the next date of hearing, this Court may direct Police Authorities to have them produced before this Court.

6. List this IA on **19.07.2024** for hearing.

IA No. 1563/2024 –

1. Mr. Ravi Rattesar, Advocate a/w Shraddha Talkar for Applicant EPFO.
2. Mr. Rohit Gupta, Advocate appeared for the RP.
3. Learned Counsel for the RP submits that RP has verified their claim and considered it appropriate to admit a sum of Rs. 10,61,65,497/- vide e-mail dated 09.05.2024. Accordingly, nothing remains in this application.
4. If the Applicant is not aggrieved by the admission of the claim by RP, they shall be at liberty to file appropriate application in this regard.
5. In view of aforesaid, **IA No. 1563/2024** is **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna